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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A. No. 260/00835 OF 2015
Cuttack, this the 3rd day of December, 2015

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (J)

.....
Artatrana Mishra, aged about 62 years, S/o. Late Kapila Mishra, At/Po-
Alasana, Dist-Puri, presently working as GDSMD/MC, Alasana B.O.,
Chandanpur S.O., Dist-Puri

.....Applicant
(Advocate: M/S. D.P. Dhalsamant, N.M. Rout)

VERSUS

Union of India Represented through

1. Director General of Posts, Govt. of India, Ministry of Communication, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi-110001
2. Chief Postmaster General, Orissa Circle, Bhubaneswar, Dist-Khurda-751001.
3. Senior Superintendent of Post Offices, Puri Division, At/PO/Dist-Puri-75200.
4. Assistant Superintendent of Post Offices, Puri Division, At/PO/Dist-Puri-75200.

... Respondents

(Advocate: Mr. G.R. Verma)

ORDER (Oral)

A. K.PATNAIK, MEMBER (J):

Heard Mr. N.M. Rout, Ld. Counsel appearing for the Applicant and Mr. G.R. Verma, Ld. ACGSC, appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“...Respondents be directed to grant Combined Duty Allowance to the applicant for the period from 02.12.2003 to 22.07.2015 with interest.”

3. Mr. Rout, Ld. Counsel submitted that due to non-consideration of the case of the applicant for the aforesaid relief, he submitted representation dated 13.03.2013 (Annexure-A/2) to Respondent No.4. It has further been submitted that till date no response has been received by the applicant on his representations. Hence, the applicant has filed this O.A. with the prayer as aforesaid.

A.K. Patnaik

4. Since the representation dated 13.3.2013 (Annexure-A/2) submitted by the applicant is stated to be pending, at this stage, without entering into the merit of the matter, I would direct Respondent No.4 to consider the representation dated 13.3.2013 (Annexure-A/2) and dispose of the same with a reasoned and speaking order to be communicated to the applicant within a period of three months from the date of receipt of copy of this order. I hope and trust, in the event of such consideration if the applicant is found to be entitled to the relief claimed by him then expeditious steps be taken to extend the benefit to him preferably within a further period of three months from such consideration. Though I have not expressed any opinion on the merit of the case, I make it clear that all the points raised in the representation will be kept open for the Respondents for consideration as per the extant rules, regulations and law in force.

5. With the aforesaid observation and direction, the O.A. is disposed of at the stage of admission itself. No costs.

6. On the prayer made by Mr. Rout, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent No. 4 by Speed Post for which Mr. Rout undertakes to file the postal requisites by 07.12.2015.


(A.K.PATNAIK)
MEMBER(J)